

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(5)

O.A. No. 1679/95

Date of decision 9-1-96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri R.K. Ahooja, Member (A)

1. Lallen Prasad,
s/o Shri Gaya Prasad
c/o Shri Rizwan Ali,
F-189, Phase-3, Trans-Yamuna Colony,
Agra.
2. Ramesh Chand s/o Sh. Lekh Raj,
Satguru Saran Niwas,
Dayal Bagh, Agra-282005
3. Prem Kumar
r/o Noori Darwaza,
Raja Ki Mandi,
Agra (U.P.)

.. Applicants

(By Advocate Shri S.C. Luthra)

Vs.

1. Union of India, through Secretary
Ministry of Industry, Udyog Bhawan,
New Delhi.
2. Development Commissioner,
Small Scale Industries, Nirman Bhawan,
New Delhi.
3. Director, Central Footwear Training
Centre, Vikas Sheel Bharat Compound,
Transport Nagar, Agra-282002.

.. Respondents

(By Advocate Shri B. Lall)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Applicant's counsel states that Respondent
No. 3 i.e. Director, Central Footwear Training Centre,
Agra against whom he sought relief is now no longer a
Government Department but a society registered under
the Society Registration Act, 1860. In the circumstances,
learned counsel seeks permission to withdraw this

(b)

application and file it in the appropriate forum, since this Tribunal has no jurisdiction.

2. In view of the above facts, the application is dismissed as withdrawn, on the ground of jurisdiction. Registry may return the papers to the learned counsel for the applicant keeping one copy of the application for record.

~~Ahooja~~
(R.K. Ahooja)
Member (A)

~~Lakshmi~~
(Smt. Lakshmi Swaminathan)
Member (J)

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